

SHRI GHANSHYAM OZA : I move :

"That the Bill be passed."

MR. DEPUTY SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

15. 12 hrs.

**STATUTORY RESOLUTION
RE. PUNJAB STATE ELECTRICITY
BOARD**

**THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI K. R.
GANESH)** : I beg to move :

"Whereas in pursuance of sub-section (3) of section 65 of the Electricity (Supply) Act, 1948 (54 of 1948), the Government of the State of Punjab has, with the approval of the Legislative Assembly of that State, fixed by its Order No. 8268-21&E/64 dated the 28th April, 1964, the sum of rupees twenty crores as the maximum amount which the Punjab State Electricity Board may at any time have on loan under sub-section (1) of the said section 65 ;

And whereas the Government of the State of Punjab proposes to increase the aforesaid amount to rupees fifty crores ;

And whereas the Legislative Assembly of the State of Punjab has been dissolved ;

And whereas under the Proclamation, dated the 15th June, 1971, issued by the President under article 356 of the Constitution, the powers of the State Legislature are exercisable by Parliament ;

Now, therefore, it is hereby resolved that the Lok Sabha do accord approval to the proposal of the Government of the State of Punjab to fix under sub-section (3) of section 65 of the Electricity (Supply) Act, 1948 (54 of 1948), the sum of rupees fifty crores as the maximum amount which the Punjab

State Electricity Board may at any time have on loan under sub-section (1) of the said section 65."

MR. DEPUTY SPEAKER : The question is :

"Whereas in pursuance of sub-section (3) of section 65 of the Electricity (Supply) Act, 1948 (54 of 1948), the Government of the State of Punjab has, with the approval of the Legislative Assembly of that State, fixed by its Order No. 8268-21&E/64 dated 28th April, 1964, the sum of rupees twenty crores as the maximum amount which the Punjab State Electricity Board may at any time have on loan under sub-section (1) of the said section 65 ;

And whereas the Government of the state of Punjab proposes to increase the aforesaid amount to rupees fifty crores ;

And whereas the Legislative Assembly of the State of Punjab has been dissolved ;

And whereas under the Proclamation, dated the 15th June, 1971, issued by the President under article 356 of the Constitution, the powers of the State Legislature are exercisable by Parliament ;

Now, therefore, it is hereby resolved that the Lok Sabha do accord approval to the proposal of the Government of the State of Punjab to fix, under sub-section (3) of section 65 of the Electricity (Supply) Act, 1948 (54 of 1948), the sum of rupees fifty crores as the maximum amount which the Punjab State Electricity Board may at any time have on loan under sub-section (1) of the said section 65."

The motion was adopted.

MR. DEPUTY-SPEAKER : Mr. Vidya Charan Shukla.

AN HON. MEMBER : He is not there, Sir.

MR. DEPUTY SPEAKER : If he is not there, I am helpless.

There is no other business. So, the House stands adjourned till 3.30 p.m.